

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-570(PB)/2017

IN THE MATTER OF:

Seatel Electronics (India) Pvt. Ltd.

.... **APPLICANT / PETITIONER**

SECTION:

Under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the RESPONDENT 3 :- Ms. Shally Bhasin, Advocate with Ms. Sayare Basu Mallik, and Ms. Surabhi Limaye, Advocates

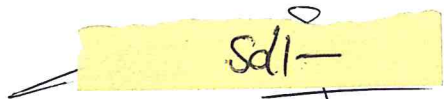
For the RESPONDENT 4 :- Mr. Rajendra Beniwal, Advocate

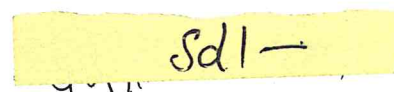
For the RESPONDENT 5 :- Mr. Shayamram Deb, Advocate

ORDER

None appears for the petitioner as well as for the R1, R2 and R6. In relation to these respondents since time had been granted vide order dated 09.01.2018 and reply is not forthcoming the right to file reply is closed. In relation to R3 and R7 counsel for these respondents represents that reply has been duly filed. In relation to R4 and R5 further time is sought for. Taking into consideration the representation two days time is granted to file the reply. Petitioner to file rejoinder to the replies filed by R3 and R7 within a period of one week.

Post the matter on 13th February 2018.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(VARADHARAJAN)
MEMBER (JUDICIAL)**

**Deepak Kumar
05.02.2018**